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## तमिलनाडु में लिह्टे से पकड़ी गई वस्तुएं

1342. **डा**, रस्नाकर पाण्डेय : क्या गृह मंत्री यह बताने की कृपा करेंगें कि:

- (क) तिमलनाडु में लिटटे (एल टी. टी. ई.) की अवैध हथगोला फॅक्ट्री से हाल ही में कितने हथगोले, वायरलेंस सेट तथां वाकी-टाकी सैंट पकड़े गये हैं; श्रीर
- (ख) इस संबंध में कितने लोगों को हिरासत में लिया गया ?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (र्था एस. एस. खंक्य)। क ग्रीर(ख) तमिलनाडू सरकार से सूचना प्रांप्त की जा रही है ग्रीर सदन के पटल पर रख दी जाएगी

## Rent of Houses Hired by Crop in Srinagar

- 1343. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the criteria laid down by the C.R.P.F. for fixing the rent for houses hired in Srinagar (Kashmir) for their use; and
- (b) the range of rent per sq. ft. covered area being paid to the house owners there?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a) and (b) A statement is laid on the table of the House.

## Statement

The accommodation to CRPF is being provided by the Government of J. and K.

2. In regard to hiring of Private accommodation, the Government of J&K has set up a rent assessment Committee comprising of the following:

- (i) Deputy Commissioner, Srinagar.
- (ii) SSP, Srinagar.
  - (iii) S.E., P.W.D., Srinagar.
- (iv) Executive Engineer, PWD, Srinagar.
- 3. The Government of J and K have informed that the rent assessment will depend in the case of hotels on the basis of their category of registration with Tourism Department; and in other cases according to the prevalent market rates keepinp in view the location, type and condition of accomodation, the year of construction and the relevant rules which govern assessment of rent as per PWD norms of 1983.

## Payment of Advance Rent by CRPF in Srinagar

1344. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the CRPF have paid advance rent for any house or houses hired by them for their use in Srinagar (Kashinir) during the last two years; and
  - (b) if so, the number of such houses?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The Government of J and K have advised that the CRPF have not paid any advance of rent for any house or houses occupied by them at Srinagar during the last two years. The accommodation for CRPF is provided by the State Government and rent is also paid by the Police Department.

 However, CRPF has hired one house from February, '72 for the office of DIG, CRPF and the rent is paid as per the Rese agreement.